

(4)

R.P.NO.40/94

IN

OA.NO. 1031/93

I have gone through the Review Petition No. 40/94 in OA.NO. 1031/93. There does not appear to be any justification for allowing the review and the same may be rejected as per orders kept below.

M.R.Kolhatkar

(M.R.KOLHATKAR)

MEMBER (A)

23/9/94

Hon.V.C. — *Has seen & signed*
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BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH, BOMBAY

R.P.NO. 40/94

in

OA.NO. 1031/93

Shri H.P.Pawar

... Applicant

V/S.

Union of India & Ors.

... Respondents

CORAM: Hon'ble Vice Chairman Shri Justice M.S.Deshpande
Hon'ble Member (A) Shri M.R.Kolhatkar

Tribunal's Order (By Circulation)
(PER: M.R.Kolhatkar, Member (A))

Dated: 24/3/94

This is a review petition by the applicant. The main ground urged by the applicant is that the appellate authority failed to give reasons for enhancement of penalty and that the petitioner has been subjected to double jeopardy for the same cause of action. So far as first ground is concerned, we have considered it in our judgement. So far as second ground is concerned, this is not a ground for review. It is open to the applicant to file an OA. against the appellate order, if he so advised. No grounds for review have been made out and the same is rejected.

M.R.Kolhatkar

(M.R.KOLHATKAR)
MEMBER (A)

M.S.Deshpande
(M.S.DESHPANDE)
VICE CHAIRMAN